

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1241 OF 1998
ALLAHABAD THIS THE 25TH DAY OF FEBRUARY, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

Vishwanath Mallah,
son of Sri Laxmi Mallah,
Ex.Cash Overseer in Post Office,
resident of Village-Karmua,
P.O.-Mahuja Via Majhauli Raj,
District-Deoria.Applicant

(By Advocate Shri S.S. Tripathi)

Versus

1. Union of India,
through Director General Posts,
New Delhi.
2. The Chief Post Master General,
U.P. Circle,
Lucknow.
3. Post Master General,
Gorakhpur.
4. Senior Superintendent of Post Offices,
Deoria.
5. Senior Post Master,
Deoria.

.....Respondents

By Advocate Km. S. Srivastava)

D R D E R

By this O.A. filed under section 19 of Administrative
Tribunals Act 1985, applicant has prayed for a direction to
the respondents to pay the Post retiral benefits namely
gratuity, G.P.F., Insurance etc.

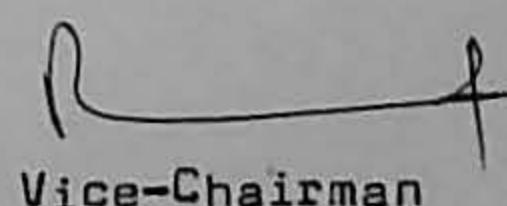


2. The facts of the case are that the applicant was serving in Postal Department and he retired on 31.10.1997 as Mail Overseer, ^{from} District-Deloria.

3. Counter affidavit has been filed by the respondents. In para 5 whereof it has been stated that applicant has been paid Gratuity, Insurance and Leave Encashment and the amounts paid have also been mentioned. It is further submitted that claim with regard to G.P.F. and commutation of pension are pending which shall be released with the approval of Director of Accounts (Postal Accounts). The learned counsel for the respondents submits that by now ^{amount} ~~amount~~ have ^{been} ~~been~~ paid to the applicant.

4. Considering the facts and circumstances of the case, as part of the retiral benefits have already been paid to the applicant, this O.A. is disposed of finally with a direction to respondent no.4 to pay the remaining claims due to the applicant namely G.P.F. and commutation amount of pension and pension including arrears, if any, within three months from the date a copy of this order is filed. It is made clear that this direction shall be applicable only if the applicant's amount has not been paid to him.

5. There will be no order as to costs.



Vice-Chairman

/Neelam/